

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**90/14(1)/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2018.**

**NAME OF THE COMPANY: M/s. ITL Infotech Ltd.**

**SECTION OF THE COMPANIES ACT: 14(1)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:**

Advocate for the Petitioner.

Ms. Kusum Yadav, Company Prosecutor, for the  
Respondent.

**ORDER**

Affidavit of compliance has been filed by the petitioner, placing on record the publication effected.

Reply is stated to have been filed by the ROC on 30<sup>th</sup> of August, 2018. Let the same be placed on record.

Affidavit of compliance effecting publication has been filed in Hindi and English Edition of "Business Standard" on 25<sup>th</sup> May, 2018.

It has also been submitted that no objection has been received by the applicant Company. There is no objector present before us.


(Dilshad Ali)

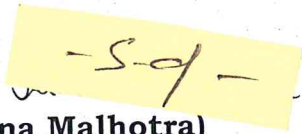
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Learned PCS appearing on behalf of the company submitted that there are no creditors.

Affidavit to this effect is also on record.

Reserved for Orders.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**

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(Dilshad Ali)